NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 20(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2016

NAME OF THE COMPANY:

Mr. Anil Gupta & Ors

Vs.

Mr. Yogesh Mahajan & Ors.

M/s. Indianhawks Wealth Creators Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Barra Natz	Advocate	Respondent	Terraspina
2	Surbhi Mehta	Advocate	Petitioner	Jutan

ORDER

On the last date of hearing an opportunity was granted to the petitioner to file rejoinder. It was a last opportunity. However, rejoinder has not been filed and prayer has been made for some more time. In the interest of justice we accept the prayer and grant three weeks time to file rejoinder. However it shall be subject to payment of Rs.10,000/-

List for arguments on 11,8.2016 at 10.30 am.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

Dated: 18/07/2016

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